

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:4535
ANSWERED ON:21.04.2015
KEROSENE QUOTA FOR FISHERMEN
Karunakaran Shri P.;Kodikunnil Shri Suresh

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the fishing community in Kerala went on a strike in support of their demands for restoration of their allotted quota of kerosene for operating their fishing boats and implementation of the Murari Committee Report;
- (b) if so, the reasons for reducing the kerosene quota of fishermen;
- (c) the details of the Murari Committee Report recommendations; and
- (d) the recommendations which have been accepted and implemented and the reasons for non-implementation of some recommendations?

Answer

THE MINISTER OF STATE FOR AGRICULTURE (DR.SANJEEV KUMAR BALYAN)

(a) and (b): Yes, Madam. The Government of Kerala has reported that the Ministry of Petroleum and Natural Gas vide order No. p - 4192/SKO dated 13/01/2015 has issued State-wise Superior Kerosene Oil (SKO) Allocation for the distribution under Public Distribution System (PDS) for the fourth Quarter of 2014-15. In this order it is stated that the subsidized kerosene under PDS will be issued to the targeted public for the purpose of cooking and illumination only. It has also been reported that the said order requests to ensure that the subsidized kerosene is not diverted for any other unauthorized usage. Accordingly, Civil Supplies Department, Government of Kerala has refused to extend the allocated quota for fishing purpose.

(c) and (d): The Review Committee, popularly known as `Murari Committee` submitted its report in February, 1996 which had made a total of 21 recommendations. Details of recommendations made by the Murari Committee are annexed. The Government had accepted and implemented all 21 recommendations made by the Murari Committee with minor modifications in recommendation No.1 and No.7 of the annexure.